

# CORRIGENDUM TO PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF JORD ENGINEERS INDIA LIMITED

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This Corrigendum to the Public Announcement ('Corrigendum to PA') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of 3A Capital Services Limited (the 'Acquirer') in respect of the Open Offer to the equity shareholders of Jord Engineers India Limited (the 'Target Company') pursuant to and in compliance with Regulation 10 and Regulation 12 and other provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the 'Regulations'). This Corrigendum to PA is issued pursuant to changes/amendments advised by SEBI vide their letter no. CFD/DCR/TO/DMS/12859/11 dated April 20, 2011 and should be read in conjunction with the original Public Announcement ('PA') appeared in The Financial Express, Jansatta and Navshakti on September 27, 2010 (Monday).

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

The Equity Shareholders of the Target Company are requested to kindly note the following changes:

1) The revised activity schedule of the Offer is as follows:

| Activity                                                                                                                                                                             | Actual             |           | Revised            |           |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|-----------|--------------------|-----------|
|                                                                                                                                                                                      | Date               | Day       | Date               | Day       |
| Date of Public Announcement                                                                                                                                                          | September 27, 2010 | Monday    | September 27, 2010 | Monday    |
| Specified Date                                                                                                                                                                       | October 25, 2010   | Monday    | October 25, 2010   | Monday    |
| Last date for a Competitive Bid, if any                                                                                                                                              | October 18, 2010   | Monday    | October 18, 2010   | Monday    |
| Date by which Letter of Offer will be dispatched to the Shareholders                                                                                                                 | November 8, 2010   | Monday    | April 29, 2011     | Friday    |
| Date of opening of the Offer                                                                                                                                                         | November 18, 2010  | Thursday  | May 4, 2011        | Wednesday |
| Last date for Revising the Offer Price / Number of Equity Shares                                                                                                                     | November 26, 2010  | Friday    | May 11, 2011       | Wednesday |
| Last date for Withdrawing acceptances tendered by shareholders                                                                                                                       | December 2, 2010   | Thursday  | May 18, 2011       | Wednesday |
| Date of closing of the Offer                                                                                                                                                         | December 7, 2010   | Tuesday   | May 23, 2011       | Monday    |
| Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched | December 22, 2010  | Wednesday | June 7, 2011       | Tuesday   |

All the other terms and conditions remain unchanged.

The Acquirer and its respective Director accepts full responsibility for the information contained in this Corrigendum to PA and also for the fulfillment of its obligations of the Acquirer laid down in the Regulations.

A copy of this Corrigendum to PA will be available at SEBI website at <http://www.sebi.gov.in>.

***Issued by Manager to the Offer on behalf of the Acquirers:***



**INTENSIVE FISCAL SERVICES PRIVATE LIMITED**

**Contact Person: Mr. Brijesh Parekh / Mr. Rishabh Jain**

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Date : April 22, 2011

Place : Mumbai

PRESSMAN